

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

**BEFORE SHRI G.D. AGRAWAL, HON'BLE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 3046/Del/2015
AY: 2010-11**

**DCIT,
Circle 5(1),
Room No. 390,
C.R. Building,
I.P. estate,
New Delhi-110002
(Appellant)**

**vs Biltech Building Elements Ltd.,
Thapar House, 124, Janpath,
New Delhi-110001
(PAN: AACCB4080A)**

(Respondent)

Department by: Ms Ashima Neb

Assessee by: Shri Mohit Bansal, CA

Date of hearing: 25.06.2018

Date of pronouncement: 25.06.2018

ORDER

PER SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

This is an appeal filed by the Revenue. Admittedly, the tax effect in this appeal is less than Rs. 10 lakhs.

1.1 In terms of CBDT Circular No. 21/2015 dated 10th December, 2015, F. No. 279/Misc./142/2007-ITJ(Pt.) read with Section 268 A of the Income Tax Act, 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above, this appeal by the Revenue is dismissed in limine.

Order pronounced in the Open Court on 25.06.2018.

Sd/-

**(G.D. AGRAWAL)
PRESIDENT**

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Dated: 25th JUNE, 2018
'GS'

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

ASSTT. REGISTRAR